

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 27589 of 2013

(Arising out of Order-in-Appeal No. 241/2013 dated
02/07/2013 passed by Commissioner of Central Excise
(Appeals-II), BANGALORE.)

**M/s. Tarang Software
Technologies (p) Ltd**

Trading Towers, 400/2,
Whitefield Road, Hoodi
BANGALORE - 560048
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Service Tax
BANGALORE SERVICE TAX- I**

1ST TO 5TH FLOOR,
TTMC BUILDING,
above BMTC BUS STAND, DOMLUR
BANGALORE, - 560071
KARNATAKA

Respondent(s)

Appearance:

**Mr. Akbar Basha, CA
HIRAGANGE & ASSOCIATES**

#1010, 1st floor
(Above Corp.Bank) 26th Main,
4th T Block, Jayanagar,
Bangalore - 560041
Karnataka

For the Appellant

**Mr. Narendrababu Hyahatti,
Superintendent (AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20729 / 2020

Date of Hearing: 01/10/2020

Date of Decision: 01/10/2020

Per : AS PER BENCH

Learned Chartered Accountant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **25/09/2020.**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER